

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, "B" JAIPUR

श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE: SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 119/JP/2020
निर्धारण वर्ष/Assessment Year : 2014-15

Smt. Poonam Jindal H-23, Chitranjan Marg, C-Scheme, Jaipur.	बनाम Vs.	The ITO, Ward-1(1), Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No. AJRPG7284J		
अपीलार्थी/ Appellant		प्रत्यर्थी/ Respondent

निर्धारिती की ओर से/ Assessee by : Shri Vijay Goyal (C.A.)
राजस्व की ओर से/ Revenue by : Smt. Rooni Paul (Addl.CIT)

सुनवाई की तारीख/ Date of Hearing : 09/02/2021
उदघोषणा की तारीख/ Date of Pronouncement: 10/02/2021

आदेश / ORDER

PER: SANDEEP GOSAIN, J.M.

The present appeal has been filed by the assessee against the order of CIT(A)-I, Jaipur dated 07.01.2020 for the assessment year 2014-15.

2. Hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 pandemic.

3. The Id. Counsel for the assessee furnished application for withdrawal of this appeal. The contention in the said application reads as under:-

"May it please your honor:-,

I have opted Vivad se Vishwas Scheme in my case for the AY 2014-15. As the Form-1 and 2 approved by the Pr. CIT-1, Jaipur and has given the certificate in form-3. Now we have to submit the form-4 attaching the proof of withdrawal the case from ITAT, Jaipur Bench, Jaipur.

The requisite details are as under:

Name of the Assessee : Poonam Jindal

PAN : AJRPG7284J

A.Y. : 2014-15

Appeal reference No./Acknowledgment No. : Appeal No. 119/JPR/2020

Details for the order appealed against

Date of order : 07.01.2020

Income-tax Authority passing the order

appealed against : CIT(A)-1, Jaipur

Section and sub-section under which

the original order is passed : U/s 143(3) of the Income Tax Act, 1961.

Total amount disputed as per order : Rs. 39,31,397/-

Amount of tax disputed in appeal : Rs. 11,70,688/-

Date of filing of appeal : 28/01/2020

Your honour are therefore kindly to treat the appeal as withdrawn. The

Copy of form-3 is enclosed herewith for your kind verification.

Thanking you and remain

(Poonam Jindal)

Assessee"

4. The Id. DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under "Vivad Se Vishwas Scheme", we permit the assessee to withdraw this appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 10/02/2021.

Sd/-
(विक्रम सिंह यादव)
(Vikram Singh Yadav)
लेखा सदस्य / Accountant Member

Sd/-
(संदीप गोसाईं)
(Sandeep Gosain)
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 10/02/2021.

*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Smt. Poonam Jindal, Jaipur.
2. प्रत्यर्थी / The Respondent- ITO, Ward-1(1), Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur.
6. गार्ड फाईल / Guard File {ITA No. 119/JP/2020}

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar